

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 449 of 2020

IN THE MATTER OF:

Punjab National Bank **...Appellant**

Versus

Amrit Hatcheries Pvt. Ltd. **...Respondent**

Present:

For Appellant: **Mr. Ankur Mittal and Ms. Meera Murali, Advocates.**

For Respondent: **Mr. Bijay Murmuria and Mr. Anuj Singh, Advocates for R-1.**

Mr. Jayant Mehta, Mr. Shwetank, Mr. Surya Kapoor and Mr. Ashish Chaudhury, Advocates for R-2.

Mr. Anand Verma, Advocate.

Mr. Aaryan Sharma and Mr. Saurabh Kalia, Advocates for R-4.

With

Company Appeal (AT) (Insolvency) No. 504 of 2020

IN THE MATTER OF:

Haldiram Incorporation Pvt. Ltd. **...Appellant**

Versus

Amrit Hatcheries Pvt. Ltd. **...Respondent**

Present:

For Appellant: **Mr. Krishnendu Datta, Sr. Advocate with Mr. Abhay Gupta, Advocate.**

For Respondent: **Mr. Bijay Murmuria and Mr. Anuj Singh, Advocates for R-1.**

Mr. Jayant Mehta, Mr. Shwetank, Mr. Surya Kapoor and Mr. Ashish Chaudhury, Advocates for R-2.

Mr. Ankur Mittal and Ms. Meera Murali, Advocates for R-3.

Mr. Anand Verma, Advocate.

O R D E R
(Through Virtual Mode)

25.08.2020: Learned counsels for the Appellants in both the appeals seek and are allowed 10 days' time to file rejoinder.

Pleadings to be completed and matter be processed for hearing.

List these appeals 'for hearing' on **17th September, 2020.**

Learned counsels for the parties shall be at liberty to file short written submission, not exceeding three pages.

Interim direction to be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc